

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date:16.11.2020**

**Misc. Application No.386 of 2020  
And  
Misc. Application No.387 of 2020  
And  
Misc. Application No.388 of 2020  
And  
Appeal Lodging No.383 of 2020**

M/s.Way2gains

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Sriraj G. Menon, Advocate with Mr. Raghavendra C R, Advocate i/b. M/s. M J Juris for the Appellant.

Mr. Manish Kumar Kanth, Advocate with Mr. Anubhav Ghosh and Mr. Ravishekhar Pandey i/b. The Law Point for the Respondent.

Order:

1. A request has been made on behalf of the appellant for adjournment. As prayed, list on 1<sup>st</sup> December, 2020.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the

hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

16.11.2020  
RHN